

No. O.A. 350/01404/2017

Date of order: 9.4.2018

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. M.K. Ghosh, Counsel

For the Respondents : None

O R D E R (Oral)

A.K. Patnaik, Judicial Member:

Heard Mr. M.K. Ghosh, Ld. Counsel for the applicant.

2. Ld. Counsel for the applicant wants to make a comprehensive representation addressed to respondents No. 3 & 4 within a period of 2 weeks from the date of receipt of a copy of this order. Accordingly, this O.A. is disposed of by granting liberty to the applicant to prefer a comprehensive representation addressed to both respondents No. 3 & 4 ventilating his grievance enclosing a copy of this order and, if any such, representation is preferred before respondents No. 3 & 4 within a period of 2 weeks from today then the concerned respondents No. 3 & 4 shall consider the same and pass a reasoned and speaking order within a period of six weeks from the date of receipt of the representation. After such consideration, if the applicant's grievance is found to be genuine, then expeditious steps may be taken for extending the benefits to the applicant within a further period of four weeks from the date of such consideration.

3. With the aforesaid observation and direction, this O.A. stands disposed of.

4. The applicant is granted liberty to annex a copy of this order along with the representation.

**(A.K. Patnaik)
Judicial Member**

SP